

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15350/2025
[Arising out of impugned final judgment and order dated 18-02-2025
in STRP No. 19/2024 passed by the High Court of Karnataka at
Bengaluru]

M/S ATRIA CONVERGENCE TECHNOLOGIES LTD

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF COMMERCIAL TAX (AUDIT)
- 2.2 & ANR.

Respondent(s)

WITH

SLP(C) No. 15597/2025 (IV-A)

(IA No. 136537/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 30-05-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) Mr. Anil C Nishani, Adv.
Mr. Prashant, Adv.
Mr. Vishwesh R Murnal, Adv.
Mr. Gaurav Chavan, Adv.
Mr. Gaurav Chavhan, Adv.
M/S. Krishna & Nishani Law Chambers, AOR

For Respondent(s) Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents.

Mr. D. L. Chidananda, learned counsel accepts notice
who is appearing on caveat for the respondents.

Tag with SLP(C) No. 5561/2025 and C.A. Nos.14552-
14553/2024.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)